

**LCA No. 131/18**

**Dinesh Bhatt vs Quick Clean Healthcare Pvt Ltd.**

05.10.2020

Present: None for the workman.  
Sh. Harshit Jain, AR for the management through video conference.

The matter is fixed for today for filing the letter of authority and written statement by the management, but, today, Id. AR of the management seeks time to file the letter of authority and writiten statement.

Today, no one has appeared on behalf of the workman through video conference

In the interest of justice, last and final opportunity is granted to the mangement to file the letter of authority and written statement.

Accordingly, the matter stands adjourned for filing the letter of authority and written statement on **17.10.2020**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**

**PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI**

**05.10.2020**

**LIR No. 1232/20**

**Naveen Kumar vs M/s Krystal Integrated Services Pvt Ltd.**

05.10.2020

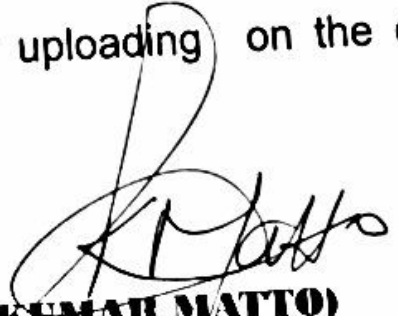
Present: None for the workman.

The matter is fixed for today for service of the notice to the workman.

The court notice issued to the workman through whatsapps is received back with the report served, but today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **18.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)

REDMI NOTE 9  
MI DUAL CAMERA  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.10.2020

**LIR No. 1233/20**  
**Munna Lal vs M/s Balaji Garments**

05.10.2020

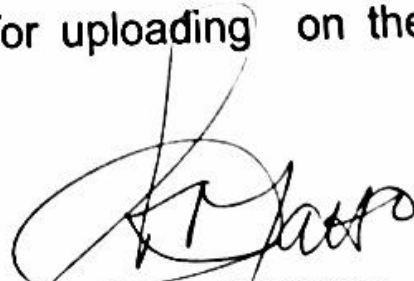
Present: None for the workman

The matter is fixed for the service of the court notice to the workman.

As per the report of the Ahlmad, the intimation to the workman has been given, but today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **18.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**

**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**

**05.10.2020**



REDMI NO. 10  
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**LIR No. 1234/20**

**Abhishek vs M/s Apeksha International**

05.10.2020

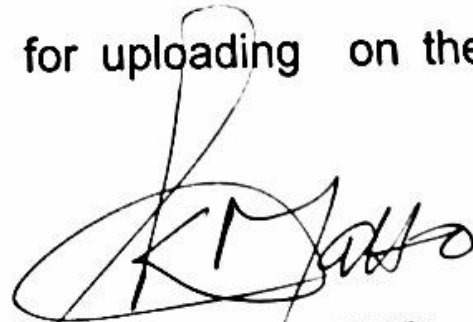
Present: None for the workman.

The matter is fixed for today for service of the court notice to the workman.

The court notice issued to the workman through whatsapp is received back with the report served, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **18.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**

**PRESIDING OFFICER: LABOUR COURT-IX**

**ROUSE AVENUE COURTS, NEW DELHI**

**05.10.2020**



REDMI NOTE 10  
MI DUAL CAMERA

**LIR No. 1235/20**

**Jai Kishan vs M/s Luman Auto Light Pvt Ltd.**

05.10.2020

Present: None for the workman.

The matter is fixed for today for service of the court notice to the workman.

The court notice issued to the workman through whatsapp is received back with the report served, but today, no one has appeared on behalf of the workman through video conference

In the interest of justice, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **18.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**

**PRESIDING OFFICER: LABOUR COURT-IX**

**ROUSE AVENUE COURTS, NEW DELHI**

**05.10.2020**



REDMI NOTE  
MI DUAL CAMERA

**LIR No. 3420/17**

**Shivnath Singh Yadav vs Gaurav Enterprises and ors.**

05.10.2020

Present:

None for the workman.

Sh. Jai Kumar Sinha, AR for the management  
no.2

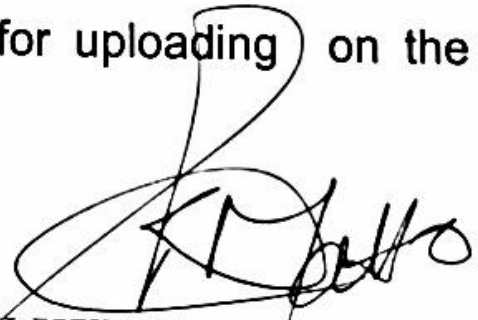
None for management no.1 and 3.

The matter is fixed for filing the rejoinder and also for framing of issues, but today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, last and final opportunity is granted to the workman to file the rejoinders.

Accordingly, the matter stands adjourned for filing of rejoinders and framing of issues on **27.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**

**PRESIDING OFFICER: LABOUR COURT-IX**

**ROUSE AVENUE COURTS, NEW DELHI**

**05.10.2020**



REDMI NOTE 5 PRO  
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LIR No. 1788/19  
Nand Kishore Bharti vs. M/s Top Shop Impex

05.10.2020

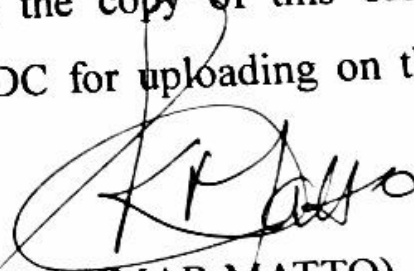
Present: None for the workman.  
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for exparte evidence of the workman on 02.06.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020

LIR No. 1789/19

Shyamveer vs. M/s Top Shop Impex

05.10.2020

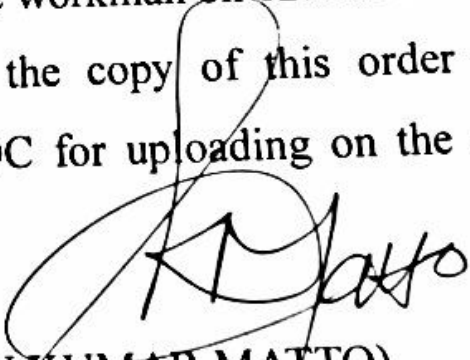
Present: None for the workman.  
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for exparte evidence of the workman on 02.06.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020





LIR No. 1790/19  
Aarif vs. M/s Top Shop Impex

05.10.2020

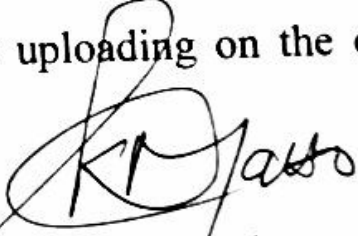
Present: None for the workman.  
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for exparte evidence of the workman on 02.06.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020

LIR No. 1791/19  
Nisha Kaur vs. M/s Top Shop Impex

05.10.2020

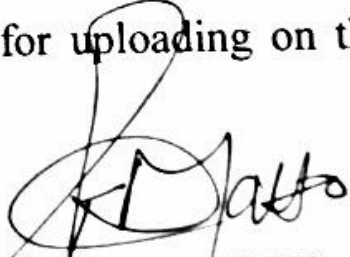
Present: None for the workwoman.  
Management is already exparte.

The matter is fixed for today for exparte evidence of the workwoman.

But, today, no one has appeared on behalf of the workwoman through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for exparte evidence of the workwoman on 02.06.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020

LIR No. 1792/19

Md. Azaz vs. M/s Top Shop Impex

05.10.2020

Present: None for the workman.  
Management is already exparte.

The matter is fixed for today for exparte evidence of the workman.

But, today, no one has appeared on behalf of the workman through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for exparte evidence of the workman on 02.06.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020

05.10.2020

Present: None for the workman.  
None for the management.

The matter is fixed for today for filing reply and consideration on the application filed by the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Perusal of the record reveals that even on the last date of hearing, no one had appeared on behalf of the parties. But this court had adjourned the matter for today.

Since, the pleadings of the parties have already been completed, so, from the pleadings of the parties, following issues arose and are being framed:-

- (1) *Whether the claimant had served in the management since, July, 2008 till 14.07.2015 or that the claimant had worked with the management for a period of 240 days prior to the termination of his services by the management on dated 14.07.2015? OPW*
- (2) *Whether the relationship of employee and employer existed between the claimant and the management? OPW*
- (3) *Whether services of the claimant were terminated illegally and / or unjustifiably by the Management? OPW*
- (3) *Relief.*

No other issues arises from the pleadings of the parties.

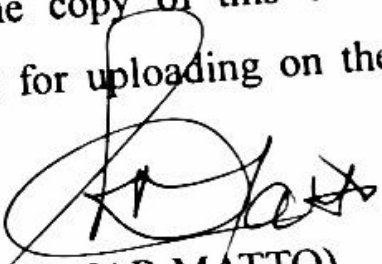


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In view of huge pendency of cases in this court, matter stands adjourned for the evidence of workman on 04.08.2021. Workman is directed to file affidavits of all the witnesses in the court at least one week prior to next date of hearing and supply copies thereof to the management or it's AR in the similar fashion.

And matter is ordered to be listed for filing reply and consideration on the application filed by the workman on 10.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020

LIR No. 801/17

Arvind Singh vs. M/s R.N. Polymer & Anr.

05.10.2020

Present: None for the workman.  
None for the management.

The matter is fixed for today for filing reply and consideration on the application filed by the workman and also for the framing of issues.

But, today, no one has appeared on behalf of any of the parties through video conference.

Perusal of the record reveals that ~~even on~~<sup>for</sup> the last two dates of hearing, no one is appearing on behalf of any of the parties.

Since, the pleadings of the parties have already been completed, so, from the pleadings of the parties, following issues arose and are being framed:-

- (I) *Whether the claimant had served in the management since, May, 1996 till 11.05.2016 or that the claimant had worked with the management for a period of 240 days prior to the termination of his services by the management on dated 11.05.2016? OPW*
- (II) *Whether the services of the claimant were terminated illegally and / or unjustifiably by the Management? OPW*
- (III) *Whether the claimant has resigned from the job in the management on dated 11.08.2015 and he has taken full and final amount of Rs. 20,902/- from the management? OPM*
- (IV) *Relief.*

No other issues arises from the pleadings of the parties.

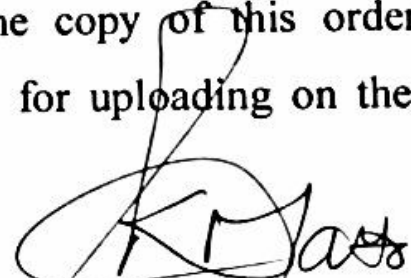


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In view of huge pendency of cases in this court, matter stands adjourned for the evidence of workman on **10.09.2021**. Workman is directed to file affidavits of all the witnesses in the court at least one week prior to next date of hearing and supply copies thereof to the management or it's AR in the similar fashion.

And matter is ordered to be listed for filing reply and consideration on the application filed by the workman on **12.02.2021**.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020



LIR No. 3186/17

Mahipal vs. M/s Welcome Transport Company

05.10.2020

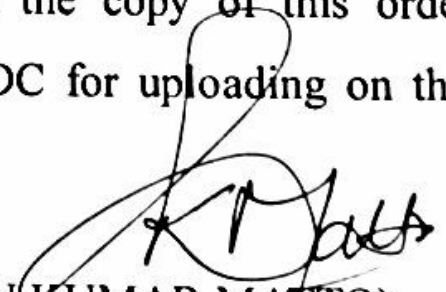
Present: Sh. S.B. Shailly, AR for the workman through video conference.  
Sh. Love Sharma, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

Ld. AR for the management submitted that he is ready to argue on the matter. But, the Ld. AR for the workman has submitted that he wants to argue in the matter after putting his physical appearance in the court.

In view of the request made by the Ld. AR for the workman and last & final opportunity is granted to the workman to argue on the matter on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020

REMOVED  
JUDICIAL CARE



LIR No. 111/17  
Neetu Narang vs. M/s On-Dot Couriers & Cargo Ltd.

05.10.2020

Present: Workwoman through video conference in person.  
Sh. M.N. Singh, AR for the workwoman through video conference.  
Sh. Anil Rajput, AR for the management through video conference.

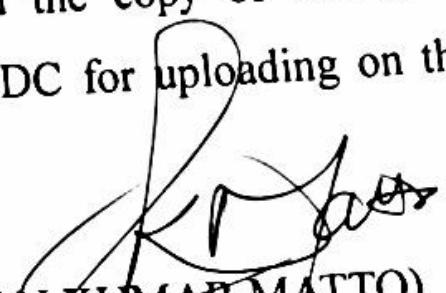
The matter is fixed for today for hearing final arguments.

The Ld. AR for the workwoman has appeared through video conference and submitted that he has sent the written submissions on the email address of this court and he was not having email address of the AR of the management, so, he could not supply the copy thereof to the AR of the management.

The Ld. AR for the management has submitted that today, he is having some network problem and the matter may be fixed for 21.10.2020 as he is desirous to appear in the court.

Accordingly, the matter stands adjourned for hearing final arguments on 21.10.2020. The AR of the workwoman is directed to file the written submissions in court on that day and supply copy thereof to the Ld. AR for the management.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.10.2020